## LOK SABHA UNSTARRED QUESTION NO.3832 TO BE ANSWERED ON 08.12.2016

#### ORIGINAL HANDLOOM PRODUCTS

#### 3832. DR. C. GOPALAKRISHNAN:

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state:

- (a) whether a number of powerloom and textile mill products are sold in the name of handloom products and if so, the details thereof;
- (b) the steps taken by the Government to check such practices;
- (c) whether the Government has taken steps to identify the original and fake handloom products by the people; and
- (d) if so, the details thereof?

#### उत्तर

### **ANSWER**

# वस्त्र मंत्री (श्रीमती स्मृति ज़ूबिन इरानी)

MINISTER OF TEXTILES (SMT. SMRITI ZUBIN IRANI)

- (a) to (d): Government of India is aware that some powerloom and textile mills products are being sold in the name of handlooms. The Government has introduced 'Handloom Mark' to identify products woven on handlooms. Awareness creation activities are also carried out from time to time to popularise these measures. Surveillance is also taken up to check misuse of Handloom Mark labels.
- 53 important and famous traditional handloom products have also been registered under the Geographical Indications (GI) of Goods (Registration and Protection) Act, 1999. Registered users of GI products have rights under the provisions of the Geographical Indications of Goods (Registration and Protection) Act, 1999 to approach the respective police authorities to safeguard their interests against such illegal manufacturing/marketing of GI registered handloom products. State Handlooms & Textiles Departments have also been advised to make special efforts to provide protection to such GI registered handloom products.